# Central Administrative Tribunal Principal Bench, New Delhi

# CP No.225/2017 In OA No.4283/2015

New Delhi this the 20th day of November, 2017

### Hon'ble Mr. Justice Permod Kohli, Chairman Hon'ble Mr. K.N. Shrivastava, Member (A)

S.C. Goyal, Aged 65 years, S/o Late Sh. D.P. Goyal, Retired Manager from BSNL, Corporate Office, New Delhi R/o 24/25-C, Apna Enclave, Railway Board, Gurgaon (Haryana)

- Applicant

(By Advocates: Ms. Sonika for Mr. Yogesh Sharma)

#### Versus

- Sh. RC Hooda, Chief General Manager (Telecom) Bharat Sanchar Nigam Limited, Haryana Telecom Circle, Mahatma Gandhi Marg, Ambala Cantt., Haryana-133001
- Sh. U.S. Pandey,
  Sr. General Manager (Telecom)
  Bharat Sanchar Nigam Limited,
  Administrative Building and Telephone Exchange,
  Sector-18, Gurgaon-122015 (Haryana) Respondents

(By Advocate: Shri Pradeep Mathur)

## **ORDER** (Oral)

# Justice Permod Kohli:

Vide order dated 16.01.2017 passed in OA No. 4283/2015, following directions were issued:-

"2 I see substance in the aforesaid submission made on behalf of the applicant. Accordingly, the respondents are directed to duly consider the case of the applicant for medical reimbursement and dispose of the same through a speaking order within four weeks from the date of receipt of a copy of this order. Their decision shall also be communicated to the applicant. If the applicant still feels aggrieved, he will be at liberty to approach this Tribunal through appropriate proceeding."

2. Pursuant to the notice issued in this Contempt Petition,

learned counsel Mr. Pradeep Mathur appears on behalf of the

respondents. He has made a statement at the Bar that pursuant to

the directions of this Tribunal, medical reimbursement bill of the

applicant has been examined and an amount of Rs.4,83,448/- has

been paid to the applicant against the claim of Rs.6,80,608/- as per

CGHS norms, by depositing the same in his account on 09.05.2017.

3. In this view of the matter, nothing survives in this Contempt

Petition. The contempt proceedings are hereby dropped. The

Contempt Petition is accordingly closed. Notices issued to the

respondents stand discharged. In the event the applicant has any

other grievance, he is at liberty to make an appropriate

representation to the respondents for consideration in accordance

with law.

(K.N. Shrivastava) Member (A) (Justice Permod Kohli) Chairman

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